

*[Translation]***New Divisions and Zones**

802. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have decided to set up new Divisions and Zones for efficient functioning of the Railway;

(b) if so, the names of places where new Divisions and Zones are proposed to be set up.

(c) whether the Government propose to review the earlier decision taken in this regard.

(d) if so, the details thereof and

(e) if not, the time by which new Divisions and zones are likely to be created?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) to (e). The issues relating to reorganisation of Zones and divisions in the wake of Project Unigauge and the construction of Konkan Railway have recently been studied by this Ministry. Further processing for the formulation of proposals and other related matters is being undertaken.

*[English]***Suspension of Trains**

803 SHRI BASU DEB ACHARIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the train services have been suspended in the Bankura Damodar River Railway Section;

(b) if so, the reasons therefor, and

(c) the steps taken by the Government to make alternative arrangements for the passengers of that section during the period of suspension of the train services?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes. Sir

(b) This has been done on safety considerations as existing steam locos provided by the owning Railway Company have outlived their life and the Company has not agreed to make any capital investment on the line.

(c) The number of daily passengers is around 150 and adequate road transport services are available on this route, since the Bankura-Durgapur Road runs parallel to the BDR line upto Km. 68 and thereafter it is about 3 to 10 Kms. away from the Railway alignment upto Km. 87. Further, a survey for conversion and extension of the BDR line upto Tarakeswar-Burdwan-Durgapur has been proposed in the latest Budget and alternative arrangements would depend on outcome of the Survey and decision thereof.

12.00 hrs.

*[English]***PAPERS LAID ON THE TABLE****Notification under Sub-section (6) of section 3 of the Essential Commodities Act, 1995**

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : I beg to lay on the Table a copy of the Notification No. S.O. 306(E) (Hindi and English versions) published in Gazette of India dated the 17th April, 1996 indicating the supplies of fertilisers to be made by Domestic manufacturers of fertilisers to various States Union Territories. Commodity Board during the period from the 1st April 1996 to the 30th September, 1996 (Kharif 1996 Season) under sub-section (6) of section 3 of the Essential Commodities Act, 1995.

[Placed in Library. See No. LT-99/96]

Notifications under Section 199 of the Railways Act, 1989 and Annual Report and Review by the Government of the working of the Indian Railways Finance Corporation Ltd., New Delhi for 1994-95 and statement showing reasons for delay in laying these papers etc.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989

(i) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1996 published in Notification No. G.S.R. 116(E) in Gazette of India dated the 8th March, 1996

(ii) The Indian Railways (Open Lines) General (Amendment) Rules, 1996 published in Notification G.S.R. 83 in Gazette of India dated the 17th February, 1996.

[Placed in Library. See No. L T-100/96]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1994-95

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.